

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 16 of 2016 &
IA NO. 34 OF 2016**

Dated: 30th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:-

Gupta Energy Pvt. Ltd.Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Hardik Luthra
Mr. H.S. Jaggi

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1
Mr. M.Y. Deshmukh for R-2

ORDER

Learned counsel for Respondent Nos. 2 & 3 is yet to file his reply. Learned counsel for Respondent No.1 has filed his reply. Learned counsel for the Appellant seeks three weeks time to file rejoinder to reply filed by respondent No.1. He may file the same on or before 21.04.2016 after serving copy on the other side.

List the matter on **23.05.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson